Cases prosecuted under Scheduled Caste Untouchability Act of India

3054. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total number of cases prosecuted under Scheduled Caste (Prevention of Atrocity) Act in India, State-wise and District-wise, during 2008-09, 2009-10 and 2010-11; and

(b) the total number of cases under Scheduled Caste (Prevention of Atrocity) Act having been established as false, State-wise and District-wise during 2008-09, 2009-10 and 2010-11?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) According to available information provided by the National Crime Records Bureau (NCRB), Ministry of Home Affairs, State/Union Territory wise, number of cases prosecuted under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 Act, during calendar years 2008-2010, is given in the Statement-I (*See* below). NCRB does not maintain district wise data in this regard.

(b) Number of cases found false on account of mistake of fact or law under the aforesaid Act during calendar year 2008-10 is given in the Statement-II (*See* below). NCRB does not maintain district wise data in this regard.

Statement-I

State/UT wise number of cases prosecuted under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989*, during calendar years* 2008, 2009 and 2010.

Sl. No.	States/UTs	Total number of cases:					
		For trial including pending cases			Pending with courts at the end of the year		
		2008	2009	2010	2008	2009	2010
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7119	7454	7730	5128	5177	5410
2.	Arunachal Pradesh	218	231	269	218	231	265
3.	Assam	313	312	282	267	257	255
4.	Bihar	8186	8820	9235	6875	6872	7776
5.	Chhattisgarh	3670	3747	3851	2711	3053	2968

1	2	3	4	5	6	7	8
6.	Goa	5	7	8	4	7	8
7.	Gujarat	10138	10094	10368	8838	9256	9437
8.	Haryana	794	852	858	643	576	555
9.	Himachal Pradesh	235	230	208	175	152	167
10.	Jharkhand	1498	1770	1769	1143	1193	1195
11.	Karnataka	7683	7670	7863	5855	5871	6044
12.	Kerala	1432	1546	1629	1178	1214	1398
13.	Madhya Pradesh	19754	17507	18160	13486	13535	13590
14.	Maharashtra	7874	8196	8356	6959	7234	7262
15.	Manipur	0	0	0	0	0	0
16.	Meghalaya	1	0	0	1	0	0
17.	Mizoram	0	0	0	0	0	0
18.	Nagaland	0	0	0	0	0	0
19.	Odisha	8693	9195	10602	7668	8279	8826
20.	Punjab	318	342	315	262	264	252
21.	Rajasthan	12281	12868	13400	10132	10748	11524
22.	Sikkim	40	38	22	17	16	22
23.	Tamil Nadu	3350	3398	3635	2561	2590	2839
24.	Tripura	43	45	51	21	11	21
25.	Uttar Pradesh	30215	29751	27527	24172	23336	19939
26.	Uttarakhand	314	274	232	230	209	154
27.	West Bengal	54	57	82	47	55	79
28.	Andman and Nicobar Islands	23	24	25	23	24	19
29.	Chandigarh	4	3	3	4	3	3
30.	Dadra and Nagar Haveli	26	30	30	21	26	27
31.	Daman and Diu	3	2	2	2	2	1
32.	Delhi	58	69	68	53	65	49
33.	Lakshadweep	1	1	1	1	1	1
34.	Puducherry	7	5	12	4	5	12
	TOTAL	124350	124538	126593	98699	100262	100098

Note: The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, does not extend to State of Jammu and Kashmir.

Statement-II

State/UT wise number of cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989*, cases found false on account of mistake of fact during calendar years* 2008, 2009 *and* 2010.

Sl. No.	States/UTs	Number of cases charge found false/mistake of fact or law etc.		
		Calendar Year		
		2008	2009	2010
1	2	3	4	5
States				
1.	Andhra Pradesh	1872	2398	2199
2.	Arunachal Pradesh	0	0	0
3.	Assam	57	32	11
4.	Bihar	340	564	405
5.	Chhattisgarh	17	11	1
6.	Goa	0	0	0
7.	Gujarat	27	47	24
8.	Haryana	61	71	88
9.	Himachal Pradesh	33	36	28
10.	Jharkhand	63	82	47
11.	Karnataka	415	367	525
12.	Kerala	75	152	134
13.	Madhya Pradesh	76	42	62
14.	Maharashtra	119	107	116
15.	Manipur	0	0	0
16.	Meghalaya	0	0	0
17.	Mizoram	0	0	0
18.	Nagaland	0	0	0
19.	Odisha	229	246	323
20.	Punjab	52	41	22
21.	Rajasthan	2844	3284	3437
22.	Sikkim	0	7	0

1	2	3	4	5
23.	Tamil Nadu	519	479	300
24.	Tripura	0	1	1
25.	Uttar Pradesh	846	1231	906
26.	Uttarakhand	3	3	2
27.	West Bengal	1	0	0
Union Territories				
28.	Andman and Nicobar Islands	0	0	0
29.	Chandigarh	0	0	0
30.	Dadra and Nagar Haveli	2	5	1
31.	Daman and Diu	0	0	0
32.	Delhi	3	4	3
33.	Lakshadweep	0	0	0
34.	Puducherry	6	8	0
	TOTAL	7660	9218	8635

*Note:*The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, does not extend to State of Jammu and Kashmir.

DDRC working in country

3055. SHRI ISHWAR SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of District Disability Rehabilitation Centres functioning in the country, State-wise;

(b) whether all the districts in the country are covered by DDRCs;

(c) if so, the details thereof; and

(d) the total amount spent and sanctioned for DDRCs during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) A total of 215 District Disability Rehabilitation Centres (DDRCs) are functioning in the country at present. Statement indicating, State-wise list of these DDRCs is given in Statement (*See* below).